



**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

**CONTEMPT PETITION NO.60/62/2021 IN  
ORIGINAL APPLICATION NO.60/557/2019**

**DATED THIS THE 27<sup>TH</sup> DAY OF AUGUST, 2021**

**CORAM:**

**HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)**

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

**HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)**

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Smt. Sham Kaur, aged 65 years, widow and legal representative of Late Sh. Ratan Chand, Deputy Commissioner of Income Tax, Group 'A' (Retired), Resident of #218, New Hardev Nagar, Kapurthala Road, Jalandhar-144002.

....Petitioner

(By Advocate Sh. Manohar Lal – through video conference)

Vs.

1. Shri Jagannath Bidyadhar Mahapatra, Chairman, Central Board Direct Taxes, New Delhi-110001.
2. Sh. K.M. Bali, Chief Commissioner of Income Tax, Aayakar Bhawan, Rishi Nagar, (ReFAC) Ludhiana-141001.

....Respondents

(By Advocate Sh. K. K. Thakur – through video conference)



## O R D E R (ORAL)

### PER: SURESH KUMAR MONGA, MEMBER (J)

1. At the very outset, Sh. K. K. Thakur, learned counsel for respondent no.2 stated that pursuant to order dated 04.10.2019 passed by this Tribunal in Original Application No.60/557/2019, the respondents have already issued a detailed reasoned and speaking order dated 24.08.2021. Copy of the said order produced by Sh. Thakur during the course of hearing is ordered to be taken on record.
2. In view of the above, nothing survives in the present contempt petition and the same is disposed of as having been rendered infructuous.
3. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)  
MEMBER (A)**

**(SURESH KUMAR MONGA)  
MEMBER (J)**

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